Supplementary Cause List-1 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

Bail App No. 73/2020 CrlM No. 405/2020

Noor Maie and others

.....Applicant (s)

Through: - Mr. Dewakar Sharma, Advocate (on Video Call from residence in Jammu)

V/s

UT of J&K and another

.....Non-applicant(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 05.06.2020

Learned counsel for the applicants seeks withdrawal of the instant bail application with liberty to approach the appropriate Court.

The bail application is, accordingly, dismissed as withdrawn along with connected application with liberty as prayed for.

(RAJNESH OSWAL) JUDGE

Jammu 05.06.2020 (Muneesh)